

13.13½ hrs.

COMMITTEE ON PETITIONS

MINUTES

SHRI UGRASEN (Deoria): I beg to lay on the Table Minutes of the First to Fourteenth sittings of the Committee on Petitions.

13.14 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

SHRI YADVENDRA DUTT (Jaunpur): I beg to lay on the Table Minutes of the Sixth to Tenth Sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

13.15 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

REPORTS OF STUDY TOURS & MINUTES

SHRI SURAJ BHAN (Ambala): I beg to lay on the Table the following Reports and Minutes of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Report of Study Tour of Study Group I of the Committee on its visit to Srinagar, Jammu, Amritsar and Chandigarh during September, 1977.
- (2) Report of Study Tour of Study Group II of the Committee on its visit to Madras, Cochin, Ootacamund and Coimbatore during September, 1977.
- (3) Report of Study Tour of Study Group III of the Committee on its visit to Pune, Bombay, Daman and Goa during September, 1977.
- (4) Minutes of the Forty-fourth to Forty-eighth and Fifty to Fifty-third sittings of the Committee (1973-76).
- (5) Minutes of the First to Twenty-second sittings of the Committee (1976-77).

13.16 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd December, 1977 agreed without any amendment to the Payment of Bonus (Amendment) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 12th December, 1977".

13.17 hrs.

PUBLIC ACCOUNTS COMMITTEE

26TH, 30TH, 40TH, 43RD, 48TH, 49TH, 51ST, 52ND, 53RD, 55TH & 56TH REPORTS.

SHRI C. M. STEPHEN (Idukki): I beg to present the following Reports of the Public Accounts Committee:

- (1) Twenty-sixth Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Twenty-first Report (Fifth Lok Sabha) relating to Computerisation in Government Departments.
- (2) Thirtieth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Fifty-fifth Report (Fifth Lok Sabha) relating to Sugar Rebate Scheme.
- (3) Fortieth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and eighty-second Report (Fifth Lok Sabha) relating to Films Division.
- (4) Forty-third Report on paragraphs 8, 9, 11, 21, 23 and 26 relating to Dues and Equipment included in the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Posts and Telegraphs).
- (5) Forty-eighth Report on paragraphs 28 and 53 of the Report of the Comptroller and Auditor

General of India for the year 1974-75, Union Government (Defence Services).

- (6) Forty-ninth Report on paragraph 30 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to Three Government Hospitals in Delhi.
- (7) Fifty-first Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Eighty-seventh Report (Fifth Lok Sabha) relating to Corporation Tax.
- (8) Fifty-second Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Twenty-third Report (Fifth Lok Sabha) relating to Controlled Cloth Scheme.
- (9) Fifty-third Report on paragraph 27 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to Sugar Exports in 1974 and 1975.
- (10) Fifty-fifth Report on paragraphs 33, 42, 43, 45 and 50 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Union Excise Duties.
- (11) Fifty-sixth Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Nineteenth Report (Fifth Lok Sabha) relating to Customs Receipts.

13.19 hrs.

ESTIMATES COMMITTEE

FIRST TO EIGHTH REPORTS

SHRI SATYENDRA NARAYAN SINHA (Aurangabad): I beg to present the following reports of Estimates Committee:

- (1) First Report on action taken by Government on the recommendations contained in the Eighty-eighth Report of the Estimates Committee (Fifth Lok Sabha) on the Department of Personnel and Administrative Reforms—Deputation of Indian Experts and Officers abroad.
- (2) Second Report on action taken by Government on the recommendations contained in the Ninety-eighth Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Finance (Department of Expenditure)—Delegation of Financial Powers.
- (3) Third Report on action taken by Government on the recommendations contained in the Eighty-seventh Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Home Affairs Union Territory of Andaman and Nicobar Islands.
- (4) Fourth Report on action taken by Government on the recommendations contained in the Hundredth Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Tourism and Civil Aviation. (Department of Tourism)—Tourism.
- (5) Fifth Report on action taken by Government on the recommendations contained in the Hundred and First Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Shipping and Transport—Border Roads.
- (6) Sixth Report on action taken by Government on the recommendations contained in the Hundred and Second Report of the Estimates Committee (Fifth Lok Sabha) on the Ministry of Health and Family Planning—All India Institute of Medical Sciences.
- (7) Seventh Report on action taken by Government on the recommendations contained in the Eighty-Ninth Report of the Estimates Committee (Fifth Lok Sabha) on